

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (WZ)

ORIGINAL APPLICATION NO. 91 of 2019

Pohra Bachav Samiti

Applicant

Versus

Amravati Municipal Corporation
Through the Commissioner and Anr.

Respondents

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Filed by



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Dated: 04.06.2026

Site inspection conducted at Chhatri Talav, Amravati on 08.05.2026

Subject: Compliance of order passed in Original Application No. 91/2019 by the National Green Tribunal on 28.04.2024.

At the outset, Shri Sanjay Sandanshiv, Under Secretary, Environment and Climate Change Department, Government of Maharashtra, explained the matter pending before the Hon'ble National Green Tribunal in Original Application No. 91/2019. He apprised the members regarding the order dated 28.04.2026 passed by the Hon'ble NGT, wherein the State Wetland Authority was directed to file an affidavit stating whether the allegation made by the applicant, regarding 13 structures are lying within 50 meters from the High Flood Level (HFL) of Chhatri Talav, is correct or incorrect and specifying the action taken by them in the matter.

In view of order passed by Hon'ble NGT (WZ), a meeting regarding a site inspection of Chhatri Talav, located in Amravati District, was held on 08 May 2026 at the Government Guest House, Amravati, in the presence of the Deputy Conservator of Forests (DCF), Residential Deputy Collector (RDC), Amravati, and the Additional Commissioner, Amravati Municipal Corporation (AMC) & representatives.

The following members were present at the time of Site Visit:

1. Name: S. D. Patil, Maharashtra Pollution Control Board (MPCB), Amravati
2. Name: P. A. Wankhede, Soil and Water Conservation Department, Amravati
3. Name: Sanjay Sandanshiv, Environment and Climate Change Department, Government of Maharashtra
4. Name: Y. B. Sontakke, State Wetland Authority
5. Name: Dr. Subba Reddy, Dr. Abhilash National Centre for Sustainable Coastal Management (NCSCM), Chennai

That during the earlier site visit held on 12.07.2023, a meeting had been conducted at the Collector Office, Amravati, wherein the Collector, Amravati had requested the Commissioner, Amravati Municipal Corporation, to mark the High Flood Level (HFL) / Low Flood Level (LFL) of Chhatri Talav based on records of the last ten years through the Water resource (Irrigation) Department and to submit the report to NEERI.


During the visit, the representatives of Amravati Municipal Corporation informed that an affidavit in the matter had already been filed before the Hon'ble Tribunal. AMC further informed that the HFL map presently available is a sketch map. It was also stated that desilting of the lake had been carried out through public participation, following which Government funds were received for beautification works.

The Under Secretary, Environment and Climate Change Department, Government of Maharashtra, sought clarification regarding the authenticity of the map of Chhatri Talav produced by AMC. He advised AMC to scientifically demarcate the HFL of Chhatri Talav and obtain authentication of the same from the Water resource (Irrigation) Department. He further stated that, in the absence of an authenticated HFL demarcation, the State Wetland Authority would not be in a position to ascertain whether the 13 structures are lying within 50 meters from HFL (High Flood Level) of Chhatri Talav.


Dr. Yeshawant Sontakke, Member, State Wetland Authority, explained the methodology for determination of the High Flood Level (HFL). He suggested that the HFL may be determined based on long-term hydrological analysis modelling including assessment of historical flood data and average flood levels, wherever feasible. He further advised that relevant guidelines for HFL determination may be referred to, necessary hydrological and satellite data may be procured if required, and overflow records may be verified with the Water resource (Irrigation) Department.

Recommendations

1. Amravati Municipal corporation shall scientifically prepare map which demarcate the HFL/L.F.L. of Chhatri Talav through Water resource (Irrigation) Department also showing the location of 13 structures, boundary details etc. at earliest so that factual status can be placed before the Hon'ble NGT.
2. Amravati Municipal Corporation shall submit the authenticated HFL map (Digitised Map)/report to the State Wetland Authority for compliance of the directions issued by the Hon'ble National Green Tribunal in Original Application No. 91/2019 within one month.



(Dr. Y. B. Sontakke)
Member, State Wetland Authority



Sanjay Sandanshiv
Under Secretary, Environment &
C.C. Department

Annexure- I

Site Visit Photos

